

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.216/MP/2023

- Subject : Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 seeking to set aside the monthly bilateral bills for transmission charges raised by CTUIL on the Petitioner since August, 2021 onwards and seeking direction to restrain CTUIL from raising further monthly bilateral bills for transmission charges raised on the Petitioner.
- Date of Hearing : **6.3.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Jharkhand Urja Sancharan Nigam Limited (JUSNL).
- Respondents : North Karanpura Transco Limited and Anr.
- Parties Present : Shri Puneeth Ganapathy, Advocate, JUSNL
Shri Sankalp Udgata, Advocate, JUSNL
Shri Hemant Singh, Advocate, NKTL
Ms. Supriya Rastogi, Advocate, NKTL
Ms. Ankita Bafna, Advocate, NKTL
Ms. Lavnya Panwar, Advocate, NKTL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Shri Siddharth, CTUIL

Record of Proceedings

During the course of the hearing, the learned counsels for the Petitioner, Respondents, NKTL and CTUIL made detailed submissions and reiterated the submissions made in the pleadings.

2. Based on their request, the Commission permitted the parties to file their respective written submissions, if any, within two weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)